

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A.No.595/94

Date of decision 16-4-1997.



Between:

K.Ramprasad Reddy. ... Applicant.

and

1. The Regional Provident Fund
Commissioner, A.P., Hyderabad.

2. The Dist. Employment Officer,
Cuddapah, Cuddapah Dt. Respondents.

3.

Counsel for the Applicant: None.

Counsel for the respondents: Sri R.N.Reddy for R-1.

Sri Phaniraj for Naveen Rao
for Respondent No. 2.

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (A)
HON'BLE SHRI B.S.PARAMESHWAR, MEMBER (J)

JUDGMENT:

(By Hon'ble Sri R.Rangarajan, Member (A)).

..

None for the applicant. Sri R.N.Reddy for the
1st respondent and Sri Phaniraj for Naveen Rao for the
2nd respondent.

The learned counsel for the applicant, Sri Kali who
had filed Vakalat in this case is reported to have expired.
Hence notice was issued on 21-3-1997 to the applicant direct-
ing him to appear either in person or through Advocate on
4-4-1997, the date of next hearing. There was no appearance
by the applicant when the case is listed for today.

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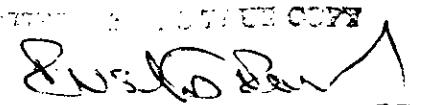
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viva-voce. Four candidates were selected on the basis of that interview. The cut off mark was 17, as the 4th candidate who was selected had secured 17 marks, and the other 3 candidates secured more than 17 marks. Hence the applicant was not selected.

In view of the fact that the applicant had failed in the Examination, he cannot claim for posting him as Messenger in the 1st Respondent's organisation.

The O.A., is dismissed as having no merits. No costs.

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Central Intellectual Property Tribunal
मैट्रिक्युलेशन बोर्ड
HYDERABAD BENCH